



2026:AHC:25696-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 1762 of 2026

Shakeel Ahmad Siddiqui

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ramji Shukla, Sita Ram Nigam
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.
2. After some arguments, learned counsel for the petitioner has made a statement at the Bar that he does not want to press this petition and seeks to withdraw it with liberty to file fresh petition with better particulars.
3. In view of the above statement, this writ petition is dismissed as withdrawn with the aforesaid liberty.
4. Certified copy of the relevant documents be returned to counsel for the petitioner as per Rules.

February 5, 2026
KU

(Achal Sachdev,J.) (Rajiv Gupta,J.)